

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No. 190 of 2005

Wednesday, this the 13th day of April, 2005

CORAM

HON'BLE MR. K.V. SACHIDANANDAN, JUDICIAL MEMBER

1. K.K. Raghavan,
Karukapurathu,
Aymanam-Kottayam
[Retired Sorting Postman,
Kottayam Head Post Office]. Applicant

[By Advocate Shri Liji J. Vadakedom]

Versus

1. Senior Superintendent of Post Offices,
Kottayam Division, Kottayam.

2. Director of Postal Accounts,
Trivandrum.

3. Post Master General,
Department of Posts, Kerala.

4. Union of India represented by the
Secretary, Department of Posts,
New Delhi – 110 001 Respondents

[By Advocate Shri T.P.M. Ibrahim Khan, SCGSC]

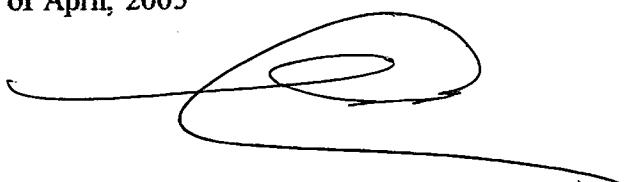
The application having been heard on 13-4-2005, the
Tribunal on the same day delivered the following:

ORDER

HONBLE MR. K.V. SACHIDANANDAN, JUDICIAL MEMBER

When the matter came up for hearing, learned counsel for the applicant submitted that after filing of this Original Application the applicant has received the benefits claimed and therefore he does not want to press the Original Application. Hence, the Original Application is dismissed as not pressed.

Wednesday, this the 13th day of April, 2005


K.V. SACHIDANANDAN
JUDICIAL MEMBER